

counters in Jawaharlal Nehru Stadium and I. P. Estate Indoor Stadium. The other two companies did not offer these facilities. Taking into consideration the highest offer of royalty and other facilities of M/s Pure Drinks Ltd., the Special Organising Committee for the IX Asian Games decided to accept the offer of this Company.

राज्य कृषि फार्मों में काम करने वाले भूमिहीन श्रमिकों को नियमित बनाये जाने के बारे में नीति

2365. श्री सत्य नारायण जटिया : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मंत्रालय ने राज्य कृषि फार्मों में काम करने वाले भूमि हीन श्रमिकों को नियमित किये जाने के बारे में कोई नीति तैयार की है ; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

कृषि मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) और (ख), राज्यों द्वारा चलाए जा रहे कृषि फार्मों में कार्य कर रहे श्रमिकों तथा भूमिहीन मजदूरों की सेवा की शर्तों का निर्णय राज्य सरकारों द्वारा किया जाता है। भारतीय राज्य फार्म निगम लिमिटेड द्वारा चलाए जा रहे केन्द्रीय फार्मों में कार्य कर रहे नियमित तथा आकस्मिक मजदूरों की सेवा की शर्तों का निर्णय इस प्रयोजन के लिए प्रचलित नियमों तथा आदेशों के अनुसार निगम द्वारा किया जाता है। आकस्मिक मजदूरों को नियमित करने की व्यवस्था है, परन्तु भूमिहीन श्रमिकों के नियमन के लिए कोई पृथक व्यवस्था नहीं है।

Chelmsford Club Plot

2366. SHRI K. LAKKAPPA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the Chelmsford Club is situated on leasehold plot of land; and

(b) if so, details of the terms and conditions of the lease and Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): (a) Yes, Sir.

(b) The salient terms of the lease are given in the statement enclosed. The terms of the lease are of a normal nature.

Statement

The land measuring 4.235 acres on Raisina Road was given on perpetual lease to the Chelmsford Club Limited of Delhi in 1928 in consideration of the premium of Rs. 847/- and an annual ground rent of Rs. 42 and annas 6 for starting a club. The area was subsequently increased to 4.347 acres in 1939 and the annual ground rent raised to Rs. 60/- Other salient terms of the lease are as follows:—

(i) The lessee to pay and discharge all rates, taxes, charges and assessments during the continuation of the lease.

(ii) The lessee to maintain the buildings on the demised premises in as good a state as they were.

(iii) The lessee to use the demised premises for club purposes only and not to make additions thereto without the approval of the lessor except what has been agreed as necessary to make the premises habitable as a club.

(iv) The lessee not to transfer or assign the said premises or any part thereof without the prior sanction of the lessor in writing.

(v) In the event of any breach by the lessee of the terms of the lease, the lessor has a right of re-entry subject to payment of compensation computed in terms of the lease deed.